

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:133  
ANSWERED ON:24.11.2014  
SETTING UP OF LEGAL AID CLINICS  
Dubey Shri Nishikant

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government proposes to further strengthen the legal assistance system by setting up of legal aid clinics in all the villages in the country to help the poor segment of the society;
- (b) if so, the details thereof, State/UT-wise; and
- (c) the manner in which these clinics will provide free and easily accessible legal services to poor people?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

- (a) The National Legal Services Authority (Legal Aid Clinics) Regulations, 2011 already provide establishment of legal aid clinics in all villages, or for a cluster of villages, depending on the size of such villages, especially where the people face geographical, social and other barriers for access to the legal services institutions.
- (b) A statement showing the number of legal aid clinics set up in villages State-wise is at Annexure.
- (c) The aim of the Scheme is to provide an inexpensive local machinery for rendering legal services of basic nature like legal advice, drafting of petitions, notices, replies, applications and other documents of legal importance. In cases where legal services of a higher degree are required, the matter can be referred to the legal services institutions established under the Legal Services Authorities Act, 1987 for further legal assistance from panel lawyers. If the lawyers feel that if any dispute can be resolved through any of the Alternative Dispute Resolution(ADR) mechanisms, they may refer such dispute (s) to the legal services institutions having territorial jurisdiction or to the District ADR centre.